

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 777
TO BE ANSWERED ON 20.12.2017

REGULATION OF SOCIAL MEDIA

777 SHRI SHIVKUMAR UDASI:

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether there have been instances of violence and tense situation reported in different parts of the country due to rumours spread on social media
- (b) if so, the details thereof;
- (c) the details of the existing laws in place to regulate the social media in the country; and
- (d) whether Government plans a new social media policy to check anti-India activities; and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI ALPHONS KANNANTHANAM)

(a): Government does not maintain any data specific to instances of violence and tense situation reported in different parts of the country due to rumours spread on social media

(b): Does not arise.

(c): The Information Technology (Intermediary Guidelines) Rules 2011 under section 79 of the IT Act requires that the Intermediaries shall observe due diligence while discharging their duties and shall inform the users of computer resources not to host, display, upload, modify, publish, transmit, update or share any information that is harmful, objectionable, affect minors and unlawful in any way.

Further, Government can take action under section 69A of IT Act for blocking of websites/web pages with objectionable contents, whenever requests are received from designated nodal officers or upon Court orders.

(d): No, Sir.
